

# THE EQUAL REMUNERATION (AMENDMENT) ACT, 1987

No. 49 OF 1987

[16th December, 1987.]

## An Act to amend the Equal Remuneration Act, 1976.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Equal Remuneration (Amendment) Act, 1987.

Short title.

25 of 1976.

2. In the Equal Remuneration Act, 1976 (hereinafter referred to as the principal Act), in section 5, after the words "work of a similar nature," the words "or in any condition of service subsequent to recruitment such as promotions, training or transfer," shall be inserted.

Amendment of section 5.

3. In section 10 of the principal Act,—

Amendment of section 10.

(a) in sub-section (1), for the words "with fine which may extend to one thousand rupees", the words "with simple imprisonment for a term which may extend to one month or with fine which may extend to ten thousand rupees or with both" shall be substituted;

(b) in sub-section (2), for the words "with fine which may extend to five thousand rupees", the words "with fine which shall not be less than ten thousand rupees but which may extend to twenty thousand rupees or with imprisonment for a term which shall be not less than three months but which may extend to one year or with both for the first offence, and with imprisonment which may extend to two years for the second and subsequent offences" shall be substituted.

4. For section 12 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 12.

'12. (1) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this Act.

Cognizance and trial of offences.

(2) No court shall take cognizance of an offence punishable under this Act except upon—

(a) its own knowledge or upon a complaint made by the appropriate Government or an officer authorised by it in this behalf, or

(b) a complaint made by the person aggrieved by the offence or by any recognised welfare institution or organisation.

*Explanation.*—For the purposes of this sub-section “recognised welfare institution or organisation” means a social welfare institution or organisation recognised in this behalf by the Central or State Government.’

Substi-  
tution  
of new  
section for  
section 15.

5. For section 15 of the principal Act, the following section shall be substituted, namely:—

Act  
not to  
apply  
in cer-  
tain  
special  
cases.

“15. Nothing in this Act shall apply—

(a) to cases affecting the terms and conditions of a woman’s employment in complying with the requirements of any law giving special treatment to women, or

(b) to any special treatment accorded to women in connection with—

(i) the birth or expected birth of a child, or

(ii) the terms and conditions relating to retirement, marriage or death or to any provision made in connection with the retirement, marriage or death.”